

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI 110054

SESSION REVIEW FIFTH SESSION (BUDGET SESSION) (15.02.2024 TO 08.04.2024)

SUMMONS

Summons for the Fifth Session (Budget Session) of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 07.02.2024.

DURATION OF THE SESSION

The Fifth Session (Budget Session) of the Seventh Legislative Assembly was convened from 15 February, 2024 and was adjourned sine-die by the Chair on 08.04.2024 after conducting 21 (twenty-one) sittings on 15.02.2024, 16.02.2024, 17.02.2024, 19.02.2024, 20.02.2024, 21.02.2024, 22.02.2024, 23.02.2024, 26.02.2024, 28.02.2024, 29.02.2024, 01.03.2024, 04.03.2024, 27.02.2024, 05.03.2024, 06.03.2024, 09.03.2024, 15.03.2024, 27.03.2024, 01.04.2024 and 08.04.2024. The House conducted its business for 40 Hours and 19 Minutes.

The Business conducted by the House during the Fifth Session is summarized below.

OBITUARY

The House paid homage on the demise of the following and observed two minutes silence as a mark of respect to the departed souls:

- 1. Shri Ajay Rawal, Secretary to Hon'ble Speaker on 05.02.2024.
- 2. 03 (three) CRPF Jawans in Naxalite attack in District Sukma, Chhattisgarh on 30.01.2024.
- 3. Sant Acharya Vidyasagar on 18.02.2024.
- 4. Shri Fali S. Nariman, famous legal expert and eminent and jurist on 21.02. 2024.
- 5. Shri Shubhkaran Singh, farmer during Farmers' protest on 21.02.2024 at Khanauri on Punjab Haryana Border.
- 6. Shri Ameen Sayani, iconic Radio Announcer and Programme Presenter on 20.02.2024.
- 7. Noted Gazal Singer Shri Pankaj Udhas on 26.02.2024.

MOTION OF THANKS ON THE HON'BLE LG's ADDRESS

The Hon'ble Lieutenant Governor addressed the House on 15th February 2024. Hon'ble Member Shri Gopal Rai, moved the following Motion on 16.02.2024 and also initiated discussion on the Motion.

"That this House expresses its gratitude to Hon'ble Lieutenant Governor for his address delivered to the Assembly on 15th February, 2024.

17 Members including Smt. Rakhi Birla, Hon'ble Deputy Speaker and Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion on the Motion of Thanks. Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Motion was put to vote and adopted by voice vote on 26th February, 2024.

ECONOMIC SURVEY

Smt. Atishi, Hon'ble Minister of Finance presented the Economic Survey of Delhi (2023-2024) on 01st March, 2024.

ANNUAL BUDGET (2024-25)

On 04th March 2024, Smt. Atishi, Hon'ble Minister of Finance presented the Annual Budget of NCT of Delhi for the financial year 2024-25.

The discussion on the Budget was held on 05.03.2024, 06.03.2024 and 09.03.2024. 18 (eighteen) Members including Shri Raaj Kumar Anand, Hon'ble Minister of SC & ST and Shri Gopal Rai, Hon'ble Minister of Development participated in the discussion. Smt. Atishi, Hon'ble Minister of Finance replied to the discussion.

Shri Arvind Kejriwal, Hon'ble Chief Minister also expressed his views.

The Budget was passed on 09th March, 2024.

Smt. Atishi, Hon'ble Minister of Finance also presented the Second and Final batch of Supplementary Demands for Grants for the financial year 2023-24 on 04th March, 2024. The Supplementary Demands were considered demand-wise and passed by voice-vote on 04th March, 2024.

Smt. Atishi, Hon'ble Minister of Finance also presented the Demands for Grants for financial year 2024-25 on 04th March 2024. The same were considered demandwise, put to vote and adopted by voice vote on 09th March, 2024.

The Budget and related business was transacted in paperless mode.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280)

343 Notices for Special Mention were received during the Session. 220 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Calling Attention (Rule 54)

- 1. On 19th February 2024, Shri Somnath Bharti, Hon'ble Member called the attention of the House towards 'stopping of Delhi Government's "One Time Settlement Scheme" of Water Bills by the concerned Officers' and made a brief statement.
- 2. On 29th February 2024, Shri Jarnail Singh, Hon'ble Member called the attention of the House towards 'Disengagement of Marshals deployed in the Buses of Delhi Transport Corporation by Hon'ble Lieutenant Governor'.
- 3. On 15th March 2024, Shri Naresh Balyan, Hon'ble Member called the attention of the House towards 'requirement of No Objection Certificate from DDA or concerned authority for installation of electric meters in the unauthorized colonies of Delhi'.
 - Shri Gulab Singh, Hon'ble Member also expressed his views.
- 4. On 08th April, 2024, Shri Rajendra Pal Gautam, Hon'ble Member called the attention of the House towards 'shortage of medicines in Mohalla Clinics, Hospitals and Dispensaries of Delhi Government and apprehension of stoppage of free test facilities in Mohalla Clinics from April, 2024 due to some concerned Officers'.
 - 06 (six) Members including Smt. Rakhi Birla, Hon'ble Deputy Speaker participated in the discussion.
 - Shri Saurabh Bharadwaj, Hon'ble Minister of Health replied to the discussion.

Short Duration Discussions (Rule 55)

- 1. On 21st February 2024, Shri Kuldeep Kumar, Hon'ble Member initiated discussion on 'attempts to attack democracy by alleged rigging in Chandigarh Mayor Election and the historic decision of Hon'ble Supreme Court against it' and made a brief statement.
 - 07(seven) Members including Shri Saurabh Bhardwaj, Hon'ble Minister of Health and Shri Gopal Rai, Hon'ble Minister of Development participated in the discussion. Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.
- 2. On 28th February 2024, Shri Madan Lal initiated discussion on 're-engagement of Marshals in the Buses'.

06 (six) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion.

Shri Saurabh Bharadwaj, Hon'ble Minister also expressed his views.

Smt. Atishi, Hon'ble Minister replied to the discussion.

- 3. On 01st March 2024, Shri Akhilesh Pati Tripathi, Hon'ble Member initiated discussion on 'Demolition of Houses of poor across Delhi by Central Agencies like DDA, ASI, L&DO and Railways'. 05 (five) Members including Shri Dilip Kumar Pandey, Hon'ble Chief Whip participated in the Discussion. Shri Saurabh Bharadwaj, Hon'ble Minister of Urban Development replied to the discussion.
- 4. On 15th March 2024, Shri Madan Lal, Hon'ble Member initiated discussion on 'Acute shortage of medicines and free testing in various Hospitals, Mohalla Clinics and Dispensaries of Delhi Government due to alleged indifferent attitude of some concerned officers and need of urgent remedial measures in this regard'.

04 (four) Members including Shri Dilip Kumar Pandey, Hon'ble Chief Whip participated in the discussion.

Shri Saurabh Bharadwaj, Hon'ble Minister of Health replied to the discussion.

Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved a Resolution (annexed as **Annexure-A**) with the leave of House.

The Resolution was put to vote and adopted by voice-vote.

- 5. On 01st April 2024, Shri Rituraj Govind, Hon'ble Member initiated discussion on 'baseless arrest of Hon'ble Chief Minister of Delhi and threat of imposition of President's Rule in Delhi'.
 - 05 (five) Members participated in the discussion.
- 6. On 08th April 2024, Shri Madan Lal, Hon'ble Member initiated discussion on 'Attempts regarding imposition of President's Rule in Delhi in an unconstitutional manner.'
 - 02 (two) Members participated in the discussion.

MOTION

1. On 16th February 2024, Shri Dilip Kumar Pandey, Hon'ble Chief Whip drew the attention of the Chair to the disorderly and disruptive conduct of Hon'ble Members of the Opposition Party during the Address of Hon'ble Lieutenant Governor on 15th February, 2024. Also moved a Motion for referring the matter to the Committee of Privileges and the suspension of 07 (seven) Members of Opposition Party till the Committee of Privileges submits its findings on cases of breach of privilege and contempt pending against them.

The Motion was put to vote and adopted by voice vote.

2. On 16th February 2024, Shri Arvind Kejriwal, Hon'ble Chief Minister moved the following Motion:

"This House expresses its confidence in the Council of Ministers."

Discussion on Confidence Motion commenced on 17th February (Saturday) 2024.

11 (eleven) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion.

Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Motion was put to vote and adopted by voice vote.

3. On 27th February 2024, Shri Bhupinder Singh Joon, Hon'ble Member drew the attention of the Chair and the House towards the letter Addl.Comm.(Engg.)/MCD/2024/D-45 dated 22/02/2024) issued by the Additional Commissioner (Engg.), Municipal Corporation of Delhi to Sh. Ashish Kundra, Principal Secretary, Irrigation and Floor Control Department, Govt. of NCT of Delhi. The Hon'ble Member placed a copy of the letter on the Table and alleged that the letter contained objectionable remarks against MLAs and casts aspersion on the working of MLAs and requested the Chair to refer the matter to the Committee of Privileges.

O4 (four) Hon'ble Members expressed their views.

Shri Saurabh Bharadwaj, Hon'ble Minister of Urban Development also expressed his view.

Shri Jarnail Singh, Hon'ble Members moved a Motion that the aforesaid matter be referred to Committee of Privileges.

The Motion moved was put to vote and adopted by voice-vote. The Chair referred the matter to the Committee of Privileges and directed to submit the report in the House by 01st March, 2024.

4. On 28th February 2024, Smt. Atishi, Hon'ble Minister of Power informed the House and alleged that Hon'ble Lieutenant Governor of Delhi has withheld proposed Solar Policy by raising irrelevant objections in the file.

Shri Rajesh Gupta, Hon'ble Member moved a Motion in this regard.

The Motion was put to vote and adopted by voice-vote.

5. On 29th February 2024, Shri Sanjeev Jha, Hon'ble Member drew the attention of the House towards the D.O. letter dated 28.02.2024 of Hon'ble Lt. Governor wherein it had been advised to expunge the line ('the BJP exercises direct control over the Hon'ble LG') in the text of Resolution moved by Shri Rajendra Pal Gautam, Hon'ble Member in the House on 19.02.2024.

The Hon'ble Member also moved a Motion in this regard.

04 (four) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and Shri Saurabh Bharadwaj, Hon'ble Minister of Water expressed their views.

The Motion was put to vote and adopted by voice-vote.

RESOLUTION

1. On 19th February 2024, after discussion on Calling Attention by Shri Somnath Bharti, Hon'ble Member regarding 'stopping of Delhi Government's "One Time Settlement Scheme" of Water Bills by the concerned Officers', Shri Rajendra Pal Gautam Hon'ble Member moved the following resolution with the leave of the House:

"Whereas residents of Delhi are suffering because of inflated water bills. There are around 27 lacs water connections out of which around 10.6 lacs Customers have pending arrears (Outstanding Bills). Most of these Consumers have stopped paying these water bills to DJB because they believe that their bills do not reflect their actual consumption of water. This problem has led to a situation where lacs of DJB Consumers are not paying the bills and their successive bills are increasing on account of late payment charges and interest. Whereas this problem is partly due to water meter readers not checking meter readings regularly, especially during COVID period. Whereas Delhi Jal Board, at its board meeting on 13.6.2023 has deliberated and approved a 'One-time settlement scheme' formally named as "LPSC and Bill Recasting Scheme 2023" that would recast water bills based on average of minimum of 2 'OK' water meter readings. This scheme would bring relief to people of Delhi and unlock revenue for Delhi Jal Board. Whereas this House fully supports this scheme and desires that it be implemented forthwith. Whereas despite written directions by UD Minister and Finance Minister, the Principal Secretary (UD) and Principal Secretary (Finance) have refused to implement this pro-public scheme. Whereas the officers have privately expressed inability to implement it because they have been threatened by "higher ups" that they would be suspended or arrested by slapping false cases against them if they implemented this scheme. Whereas it is shocking that the officers are openly and brazenly refusing to implement written orders of the Ministers, thus creating a grave constitutional crisis. Whereas the House believes that the opposition party BJP, which exercises direct control over the officers of Delhi government and also on Hon'ble LG, for narrow, short term and illegitimate political gains, is threatening the officers to prevent the popular government of Delhi from implementing such a hugely necessary and pro-public scheme. This House, while expressing its shock and dismay, requests Hon'ble LG to use his good offices to get these officers implement this hugely pro-people scheme and to suspend them, if the officers don't implement it."

05 (five) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition expressed their views.

Shri Saurabh Bharadwaj, Hon'ble Minister of Urban Development also expressed his views.

Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Resolution was put to vote and unanimously adopted by voice-vote.

2. On 29th February 2024, after discussion on Calling Attention by Shri Jarnail Singh, Hon'ble Member regarding "Disengagement of Marshals deployed in the Buses of Delhi Transport Corporation by Hon'ble Lieutenant Governor". Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved a Resolution (annexed as **Annexure-B**) with the leave of the House.

04(four) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition expressed their views.

Shri Kailash Gahlot, Hon'ble Minister of Transport also expressed his views.

Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Resolution was put to vote and adopted by voice-vote.

3. On 09th March 2024, the Chair informed the House that he had received notices from Hon'ble Members regarding complaints pertaining to the water supply and maintenance of sewage by Delhi Jal Board. The Chair allowed discussion on the matter.

10 (ten) Hon'ble Members including Shri Dilip Kumar Pandey, Hon'ble Chief Whip participated in the discussion.

Smt. Atishi, Hon'ble Minister of Water replied to the discussion.

Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved a Resolution (annexed as **Annexure-C**) with the leave of the House.

The Resolution was put to vote and adopted by voice-vote.

4. On 15th March 2024, Shri Dilip Kumar Pandey, Hon'ble Chief Whip initiated discussion regarding "serious problems related to water supply and maintenance of sewage lines being faced by the residents of Delhi".

Shri Dilip Kumar Pandey, Hon'ble Chief Whip also moved a Resolution (annexed as **Annexure-D**) with the leave of the House.

09 (nine) Hon'ble Members participated in the discussion.

Smt. Atishi, Hon'ble Minister of Water replied to the discussion.

The Resolution was put to vote and adopted by voice-vote.

PAPERS LAID

10 (ten) Papers were laid on the Table of the House:-

- 1. CAG Audit Report on Annual Accounts of Delhi Technological University for the year 2009-2010 to 2018-2019 along with Action Taken Report (Hindi & English Version).
- 2. 8th Annual Report of Delhi Technological University for the year 2021-2022 (English Version).
- 3. Annual Accounts alongwith Separate Audit Report of Dr. B. R. Ambedkar University Delhi for the year 2020-2021 (Hindi & English Version).

- 4. Annual Accounts alongwith Separate Audit Reports of Guru Gobind Singh Indraprastha University for the year 2019-2020 & 2020-21 (Hindi & English Version).
- 5. Annual Report of Delhi State Industrial and Infrastructure Development Corporation Ltd. for the year 2020-2021 & 2021-2022 (Hindi & English Version).
- 6. Notification No. F. 11(1938)/DERC/2021-22/7263/1011 dated 01/08/2023 regarding Delhi Electricity Regulatory Commission (Forum for Redressal of Grievances of the Consumers and Ombudsman) (Second Amendment) Regulations, 2023 (Hindi and English Version).
- 7. Corrigendum No. F. 11(1938)/DERC/2021-22/7263/2199 dated 19/01/2024 regarding Delhi Electricity Regulatory Commission (Forum for Redressal of Grievances of the Consumers and Ombudsman) (Second Amendment) Regulations, 2023 (Hindi and English Version).
- 8. Annual Report of Delhi Electricity Regulatory Commission (DERC) for the year 2020-21 (Hindi & English Version).
- 9. 10th to 13th Annual Report of Geospatial Delhi Limited for the year 2017-18 to 2020-21 (Hindi & English version).
- 10. Annual Accounts Report of Delhi Electricity Regulatory Commission for the year 2022-23 (Hindi & English version).

COMMITTEE REPORT

- 1. Smt. Rakhi Birla, Hon'ble Deputy Speaker presented the Sixth Report of Business Advisory Committee on 15 February 2024.
 - The House adopted the Report by voice vote on 16th February, 2024.
- 2. Shri Sanjeev Jha, Hon'ble Chairperson of the Committee of Privileges presented its Second Report on 01 March, 2024.
 - The House adopted the Report by voice-vote on 05th March 2024.

LEGISLATION

- 1. On 04 March 2024, Smt. Atishi, Hon'ble Minister of Finance introduced the Delhi Appropriation (No.1) Bill, 2024. The Bill was considered clause wise and adopted by voice vote.
- 2. On 09 March 2024, Smt. Atishi, Hon'ble Minister of Finance, introduced the Delhi Appropriation (No.2) Bill, 2024. The Bill was considered clause wise and adopted by voice vote.

ELECTION TO FINANCIAL COMMITTEES

Hon'ble Chief Minister moved the following Motion on 15.02.2024:

"That the Members of this House do proceed to elect in the manner required under Rule 192(2), Rule 194(2) and Rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, nine Members each from amongst themselves to serve as Members of the Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings beginning from 1st April, 2024".

ANNOUNCEMENTS/DECISIONS BY THE CHAIR

- 1. On 15th February 2024, Smt. Atishi, Hon'ble Minister of Finance informed the House regarding delay in presentation of Budget (2024-2025) to the last week of February, 2024 or first week of March, 2024 and requested that the sittings of the House be extended. Taking the sense of the House, the Chair informed that the sittings of the House shall be extended till the first week of March, 2024.
- 2. On 26th February 2024, during discussion on Motion of Thanks on Hon'ble Lieutenant Governor's Address, Shri Kailash Gahlot, Hon'ble Minister of Transport raised objection on the statement made by Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition regarding purchase of Electric Buses in DTC and requested the Chair to refer the matter to the Committee of Privileges. The Chair referred the matter to the Committee of Privileges.
- 3. On 01st March 2024, the Chair informed the House that Shri Sanjeev Jha, Hon'ble Member had been nominated as Chairperson of Committee of Privileges in place of Shri Somnath Bharti, Hon'ble Member on 29th February 2024.
- 4. On 08th April 2024, Shri Sanjeev Jha, Hon'ble Member drew the attention of the Chair on filing a complaint by him against staging of protest and giving Media bytes by Delhi BJP President alongwith Members of Opposition Party at the statue of Mahatma Gandhi in Assembly premises terming it as breach of privilege of the House and its Members. Shri Rajesh Gupta, Hon'ble Member also raised this issue and requested the Chair to refer to the appropriate Committee. The Motion was put to vote and adopted by voice-vote. The Chair referred the matter to Committee of Privileges.

DISCIPLINARY ACTION

- 1. On 16th February 2024, Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved a Motion regarding suspension of Hon'ble Members of Opposition Party except Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition for 'disorderly and disruptive conduct during the Address of Hon'ble Lieutenant Governor on 15th February 2024'. The Motion was put to vote and adopted by voice-vote.
- 2. On 08th April 2024, Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and Hon'ble Members of Opposition Party argued with the Chair and demanded discussion on the alleged DJB scam. The Chair requested the Hon'ble Members of Opposition Party to take their seats but they continued to disrupt the proceedings of the House and displayed placards. As per the directions of the Chair, Hon'ble Members of the Opposition Party were escorted out of the House by the Marshalls.

Annexure A

संकल्प

राष्ट्रीय राजधानी क्षेत्र, दिल्ली की विधान सभा दिनांक 15 मार्च 2024 को आयोजित अपनी बैठक में संकल्प करती है कि:

यह सदन गंभीर चिंता व्यक्त करता है कि राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के विभिन्न मोहल्ला क्लीनिक, औषधालय और अस्पताल जरूरी मुफ्त दवाईयों, उपभोग्य सामग्री और मुफ्त लेबोरेटरी टेस्ट की भारी कमी का सामना कर रहे हैं,

यह सर्वविदित तथ्य है कि गरीब लोग राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के इन मोहल्ला क्लीनिकों, औषधालयों और अस्पतालों पर पूरी तरह निर्भर हैं क्योंकि वे प्राइवेट अस्पतालों के महंगे इलाज का खर्च वहन नहीं कर सकते,

यह बहुत चिंता का विषय है कि राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के मोहल्ला क्लीनिकों, औषधालयों और अस्पतालों में मुफ्त दवाईयों और लेबोरेटरी टेस्ट की अनुपलब्धता से गरीब लोगों के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ रहा है और इससे लोगों के हताहत होने का खतरा है तथा शहर में दहशत भी फैल सकती है, जो अभी-अभी महामारी से उभरा है,

उपरोक्त तथ्यों को ध्यान में रखते हुए, यह सदन संकल्प करता है कि:

- राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के मोहल्ला क्लीनिकों, औषधालयों और अस्पतालों में दवाईयों, उपभोग्य सामग्रियों, प्रयोगशाला परीक्षणों और अन्य सुविधाओं की कमी/अनुपलब्धता की समस्या को युद्ध स्तर पर तुरंत हल किया जाए,
- 2. उपरोक्त किमयों को दूर करने के लिए मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार पूर्ण रूप से उत्तरदायी होंगे,
- उ. यह सदन मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को एक सप्ताह के भीतर इन किमयों को दूर करने का निर्देश देता है, जिस दौरान वह राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के स्वास्थ्य मंत्री को दैनिक रिपोर्ट प्रस्तुत करेंगे,
- 4. इस मामले पर आगे विचार करने के लिए शुक्रवार, दिनांक 22 मार्च, 2024 को सुबह 11 बजे दिल्ली विधान सभा की बैठक आयोजित की जाएगी, जिसमें मुख्य सचिव व्यक्तिगत रूप से स्वास्थ्य मंत्री के माध्यम से इस संबंध में एक विस्तृत रिपोर्ट प्रस्तुत करेंगे।

संकल्प

राष्ट्रीय राजधानी क्षेत्र, दिल्ली की विधान सभा दिनांक 29 फरवरी, 2024 को आयोजित अपनी बैठक में संकल्प करती है कि :

दिल्ली के 02 करोड़ लोगों का प्रतिनिधित्व करने वाले इस महान् सदन के संज्ञान में यह रहा है कि किस प्रकार दशकों से महिलाएं डीटीसी की बसों में उत्पीड़न और बुरे बर्ताव का शिकार होती रहती थीं और इन बसीं में सफर करने में सुरक्षित महसूस नहीं करती थीं,

इसके दृष्टिगत, दिल्ली के मुख्यमंत्री श्री अरविंद केजरीवाल ने वर्ष 2015 से दिल्ली परिवहन निगम की बसों में मार्शलों को तैनात करके महिलाओं के लिए यात्रा को सुरक्षित और सम्मानजनक बनाया, जिसके लिए यह सदन उनके प्रति आभार व्यक्त करता है,

मार्शालों की तैनाती होने से बसों में बच्चों, महिलाओं और बुजुर्गों के साथ होने वाली हिंसा, अपराध और अपनामजनक हरकतों पर रोक लगी,

दिल्ली परिवहन निगम और क्लस्टर बसों में तैनात किए गए इन 8000 से अधिक मार्शलों में से लगभग 4000 होम गार्ड, 3600 सिविल डिफेंस वालंटियर और 400 पूर्व सैनिक थे,

आश्चर्यजनक रूप से, जनवरी, 2023 से ही वित्त विभाग और राजस्व विभाग के अधिकारी सिविल डिफेंस वालंटियर्स की बसों में तैनाती पर आपत्ति जताने लगे, और

अप्रैल 2023 से, दिल्ली सरकार के परिवहन मंत्री और वित्त मंत्री के स्पष्ट निर्देशों के बावजूद इन सिविल डिफेंस वालंटियर्स के वेतन का भुगतान रोक दिया गया और परिवहन विभाग ने भी बस मार्शलों की तैनाती की जरूरत पर आपत्ति लगाना शुरू कर दिया,

जबिक, दिल्ली सरकार के परिवहन मंत्री, वित्त एवं राजस्व मंत्री ने महिलाओं की सुरक्षा के लिए सिविल डिफेंस वालंटियर्स को बसों में बस मार्शल के रूप में तैनात करने के स्पष्ट निर्देश दिए थे,

दिल्ली सरकार के दोनों मंत्रियों के निर्देशों के बावजूद राजस्व विभाग ने 01 नवंबर, 2023 को आदेश जारी कर बसों में तैनात सभी सिविल डिफेंस वालंटियर्स को हटा दिया,

माननीय उपराज्यपाल महोदय ने भी इन मार्शलों की बहाली को मंजूरी देने से मना कर दिया,

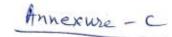
परिणामस्वरूप, बस मार्शल के रूप में काम करने वाले हजारों सिविल डिफेंस वालेंटियर्स अब बेरोजगार हो गए हैं, और

बसों में यात्रा करने वाली महिलाओं, बच्चों और बुजुर्गों को एक बार फिर असुरक्षा और अपमान का सामना करना पड़ रहा है,

ऐसी दुर्भाग्यपूर्ण परिस्थिति में यह सदन प्रस्ताव करता है किः

- सिविल डिफेंस वालंटियर्स को बस मार्शल के रूप में दोबारा तैनात किया जाए,
- 2. दिल्ली की महिलाओं की सुरक्षा और सम्मान को ध्यान में रखते हुए, माननीय उपराज्यपाल को इन बस मार्शलों की नियुक्ति की नीति को मंजूरी देनी चाहिए और संबंधित मंत्रियों के निर्देशों की अवेहलना करके बस मार्शलों को हटाने वाले अधिकारियों के खिलाफ सख्त कार्रवाई होनी चाहिए, और
- 3. यह सदन यह भी प्रस्ताव करता है कि राजस्व मंत्री एवं परिवहन मंत्री को माननीय उच्च न्यायालय में याचिका दायर करके सिविल डिफेंस वालंटियर्स को बतौर बस मार्शल बहाल करने की मांग करनी चाहिए।

संकल्प



राष्ट्रीय राजधानी क्षेत्र, दिल्ली की विधान सभा दिनांक 09 मार्च 2024 को आयोजित अपनी बैठक में संकल्प करती है कि:

दिल्ली के 02 करोड़ लोगों का प्रतिनिधित्व करने वाले इस सदन के संज्ञान में आया है कि बहुत अधिक संख्या में दिल्लीवासी जल आपूर्ति और सीवरेज के रख-रखाव से संबंधित गंभीर समस्याओं का सामना कर रहे हैं,

शहर के कई हिस्सों में सीवर के ओवरफ्लो होने, दूषित जल आपूर्ति और पानी की पाइप लाइनों में लीकेज की गंभीर समस्याएं सामने आ रही हैं.

विभिन्न कॉलोनियों के निवासी इन समस्याओं के बारे में इस सदन के सदस्यों को जानकारी दे

जबिक जल आपूर्ति तथा सीवरेज नेटवर्क का रख-रखाव और अन्य संबंधित कार्यों के निष्पादन का उत्तरदायित्व दिल्ली जल बोर्ड का है,

इस सदन के सदस्यों ने सीवर ओवरफ्लो, दूषित जल आपूर्ति और पानी के पाइपलाइनों के रिसाव से संबंधित शिकायतों को दिल्ली जल बोर्ड के अधिकारियों के साथ-साथ उक्त बोर्ड के शिकायत पोर्टल 1916 पर भी हर बार साझा किया है,

लेकिन लगातार शिकायतें मिलने के बावजूद, दिल्ली जल बोर्ड ने इन मुद्दों का कोई समाधान नहीं किया,

यद्यपि कुछ समस्याएं अस्थायी रूप से हल भी हो जाती हैं लेकिन कुछ दिनों बाद पुनः उत्पन्न हो जाती हैं,

इसके परिणामस्वरूप, दिल्ली में अनेक लोग अमानवीय परिस्थितियों में रह रहे हैं,

दिल्ली के लोगों की असहनीय पीड़ा को देखते हुए यह सदन प्रस्ताव करता है कि :

- इन शिकायतों को युद्ध स्तर पर निपटाया जाए ताकि दिल्ली के लोगों को कोई परेशानी न हो,
- 2- दिल्ली के विभिन्न क्षेत्रों से मिल रही पानी और सीवरेज संबंधी शिकायतों के समाधान के लिए मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार पूर्णतः उत्तरदायी होंगे,
- 3- इन शिकायतों के समाधान के लिए मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार को एक सप्ताह का समय दिया जाता है, इस अविध के दौरान मुख्य सचिव इन मुद्दों पर राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के जल मंत्री को दैनिक रिपोर्ट देंगे,
- 4- इस मुद्दे पर आगे विस्तृत विचार करने के लिए शुक्रवार, दिनांक 15 मार्च 2024 को सुबह 11 बजे विधानसभा का सत्र बुलाया जाए, जिसमें मुख्य सचिव व्यक्तिगत रूप से उपस्थित होकर उक्त सभी शिकायतों के समाधान के संबंध में प्रगति रिपोर्ट प्रस्तुत करें।

RESOLUTION



On 09.03.2024, this House had passed a resolution regarding rising sewer and water problems across Delhi and giving responsibility to the Chief Secretary to resolve these issues.

This House appreciates the fact that in the last one week several grievances have been taken up in a speedy manner and brought relief to residents.

This House also finds that complaints from some of the members were not very specific and hence could not be resolved. However, many of them have orally expressed their grievances in the Assembly during Rule 280 and other discussions. Members are requested to give their specific grievances to the Hon'ble Speaker and the Hon'ble Water Minister.

Whereas there has been some relief to some residents of Delhi in the last one week, however many grievances still remain and these grievances need to be resolved within next one week.

Even for the grievances that have been resolved, there is a need to work on a long-term resolution of these problems.

Therefore, in the interests of the people of Delhi this House resolves that:

- The Chief Secretary shall continue to monitor and supervise the short term and long term resolution of water and sewer problems across Delhi.
- Since Delhi faces shortage of water supply, especially in the summer months, a detailed plan will be made for augmentation of water resources from ground water. This will be done on a war footing to ensure relief to the people of Delhi from this Summer itself.
- Since many complaints have been received that tankers have been reduced, the water tankers shall be brought back to earlier numbers. Chief Secretary shall reduce number of tankers, only after consultation with area MLAs.
- Since many parts of Delhi face sewer overflows due to absence of storm water drains, the Chief Secretary will coordinate with MCD to resolve this problem.
- 5. Till resolution of issue of storm water drains is done, an estimation needs to be done of the number of sewer cleaning machines and the frequency with which sewer cleaning and desilting needs to be done to prevent sewer overflows across Delhi. Adequate number of small and large machines need to be available for this purpose with Delhi Jal Board.
- 6. Desilting of all trunk and peripheral sewers needs to be done in a time bound manner.
- Timelines need to be provided regarding the award and completion of works that have been reported in the 'Action Taken Report' as being 'in the tendering process'.
- Chief Secretary to ensure better coordination between Delhi Jal Board, Urban Development Department and Finance, so that critical utilities like water and sewerage do not get affected.
- 9. It is appreciable that Delhi Jal Board has worked on a war footing in the last 5 days to resolve grievances being faced by the residents of Delhi; however, strong action needs to be taken against officers who have not done their duties in resolving water and sewerage related grievances of the people of Delhi in the last few months.
- 10. The Chief Secretary shall be responsible for actioning all the aforementioned issues, as well as the pending grievances. A sitting of the House be called on 22.03.2024, where the Chief Secretary will provide a report on the same.